

vate sector for the manufacture of different items of rigs. The first rig was assembled at their Hyderabad unit only recently.

Indian Forest Service

4121. SHRI L. L. KAPOOR: Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether it is a fact that the matter relating to the inclusion of officers in the Indian Forest Service from Himachal Pradesh has been pending for over a year;

(b) if so, reasons therefor; and

(c) whether Government propose to simplify the procedure for the same?

THE MINISTER OF HOME AFFAIRS (SHRI CHARAN SINGH): (a) and (b). Presumably, the Hon'ble Member has in view the appointment of State Forest Service officers of Himachal Pradesh to the Indian Forest Service by promotion from the Select List approved by the Union Public Service Commission in February, 1976. Out of 15 officers included in this list, seven were appointed to the Indian Forest Service on 28th May, 1976 against the vacancies existing at that time. Subsequently, more vacancies have become available in the promotion ceiling due to increase in the strength of the State cadre. Appointments against these vacancies can be made only on the basis of recommendations of the State Government which are awaited.

(c) The procedure laid down in the rules does not call for any change.

Reservation in Class III and Class IV Posts for Ex-servicemen

4122. SHRI B. K. NAIR: Will the Minister of DEFENCE be pleased to state:

(a) whether any reservation has been made for ex-servicemen in Class III and Class IV posts in Government service and if so, what is the percentage;

(b) what is the percentage of posts in the reserved category actually filled by ex-servicemen during the past 3 years; and

(c) if there has been a shortfall, the reason for it and the measures to make it up?

THE MINISTER OF DEFENCE (SHRI JAGJIVAN RAM): (a) Yes, Sir. The following reservations have been made for ex-servicemen in Class III and Class IV posts:—

(i) Central Government

Class III	10%
Class IV	20%

(ii) Central Public Sector Undertakings

Class III	17½%
Class IV	27½%

(iii) State Governments

All State Governments, except those of Assam, Kerala and Meghalaya have made reservations for ex-servicemen in State Government posts. The percentage of reservation varies from 2 per cent to 28 per cent.

(b) Year

	Percentage of posts reserved to the posts reserved in respect of (i) and (ii) above.
1974	32.7
1975	24.0
1976	30.2

(c) The broad reasons for shortfall are: (i) bias for local jobs amongst ex-servicemen, (ii) low educational standard of ex-servicemen below officer

level and (iii) lack of experience and training for available jobs. A Study Group was set up in June 1976 to examine *inter alia* the reasons for short-fall in filling up vacancies reserved for ex-servicemen. The Report of the Study Group is under consideration, and decisions taken on their recommendations will be implemented.

Consumption of Electricity for Agricultural, Domestic And Industrial Purposes

4123. SHRI BALASAHEB VIKHE PATIL: Will the Minister of ENERGY be pleased to state:

(a) the total consumption of electricity for agricultural, domestic and industrial purposes, State-wise, for the last 3 years in quantum as well as percentage; and

(b) the rates of electricity, category-wise?

THE MINISTER OF ENERGY (SHRI P. RAMACHANDRAN): (a) The requisite details are given in Statement I, II and III laid on the Table of the House. [Placed in Library. See No. LT 770/77]

(b) Category-wise rates of electricity are given in Statement IV laid on the Table of the House. [Placed in Library. See No. LT-770/77].

Strike Notice by Port Workers

4124. SHRI VAYALAR RAVI:
SHRI N. SREEKANTAN
NAIR:

Will the Minister of SHIPPING AND TRANSPORT be pleased to state:

(a) whether Government have received any strike notice from the trade unions of different ports in the country; and

(b) if so, the main demands of the workers and the steps taken to avoid the strike?

THE PRIME MINISTER (SHRI MORARJI DESAI): (a) Yes.

(b) The main demand related to additional benefits to those recommended by the Wage Revision Committee. The Minister of Parliamentary Affairs and Labour held discussions with the Federations of port and dock workers and a settlement was arrived at on 14th July, 1977, as a result of which all strike notices stand withdrawn.

जबरन नसबन्दी के विरोध में जलूस निकालने वालों को जेल भेजा जाना

4125. काबर एम्बनी मूकम : क्या गृह मंत्री यह बताने की कृपा करेंगे कि :

(क) क्या आपातकाल के दौरान जबरन नसबन्दी के विरोध में जलूस निकालने वाले जेल भेजे गये लोगों के मामले वापस ले लिये गये हैं तथा उन्हें रिहा कर दिया गया है;

(ख) यदि नहीं, तो वर्तमान सरकार का विचार उन्हें कब तक रिहा करने का है; और

(ग) उक्त लोगों की रिहाई में विलम्ब के क्या कारण हैं ?

गृह मंत्री (श्री चरण सिंह) : (क) से (ग). राज्य सरकारों संघ शासित क्षेत्र प्रशासनों से तथ्य मालूम किये जा रहे हैं और सूचना यथासमय सदन के पटल पर रख दी जाएगी।

Talks with Port and Dock workers for increase in Wages

4126. DR. HENRY AUSTIN:
SHRI K. LAKKAPPA :

Will the Minister of SHIPPING AND TRANSPORT be pleased to state:

(a) whether the Union Government had invited the port and dock workers to Delhi for talks in regard to their demands for increase in wages;

(b) if so, the outcome thereof; and

(c) the points of agreement arrived at?